

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 119**

**CP No. 73/Chd/Pb/2023**

**IN THE MATTER OF:**

**Sandali Darwaza Resorts And ...**  
**Restaurants Private Limited**

**Appellant**

**Versus**

**ROC, Pb & Chandigarh & anr. ...**

**Respondents**

**Under Section: 252 (3), CA 2013**

**Order delivered on 19.04.2024**

**CORAM:**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Appellant** : Mr. Umang Goyal, Advocate.

**For the ROC** : Mr. Vineet Khatri, Company Prosecutor.

**ORDER**

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, with the consent of both the counsels, this matter is adjourned to 03.05.2024.

Sd/-

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**